

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s MSH SAREES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s MSH Sarees Private Limited
2. Date of incorporation of corporate debtor	24/09/2002
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51310MH2002PTC137332
5. Address of the registered office and principal office (if any) of corporate debtor	207 Crystal Centretunga Village, Raheja Vihar, Andheri (East), Mumbai - 400073
6. Insolvency commencement date in respect of corporate debtor	March 28, 2022 Order Pronounced - September 08, 2021 [(Certified Copy of order received on March 28, 2022)]
7. Estimated date of closure of insolvency resolution process	September 24, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshul Gupta IP Reg. No: IBBI/IPA-002/IP-N00310/2017-18/10899
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no. 1501, Tower no. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai - 400101 Email ID: contactanshulgupta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, 4 th floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power petrol pump, Western Express Highway, Borivali (east) - 400 066 Email ID: mshsarees.cirp@gmail.com
11. Last date for submission of claims	April 11, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable



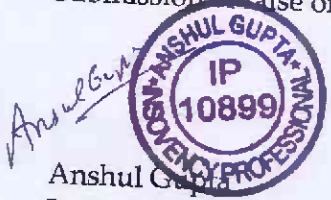
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s MSH Sarees Private Limited on September 08, 2021 (Order received on March 28, 2022).

The creditors of M/s MSH Sarees Private Limited, are hereby called upon to submit their claims with proof on or before April 11, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (Not Applicable) shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anshul Gupta
Interim Resolution Professional

Registration No: - IBBI/IPA-002/IP-N00310/2017-18/10899

Date: 31.03.2022.

Place: Mumbai